

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-115(PB)/2019

IN THE MATTER OF:

Anita Garg & Ors.

... Applicant / Petitioner

Vs

Jaipuria Buildcon Pvt Ltd.

...

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Jitender Singh Adv., Mr. Sanjay Jain,
Ms. Chetna Bisht, Advocates

For the Respondent : Mr. Manish Raghav, Mr. Rohit Gour, Advs.

ORDER

The Petitioner counsel says that copy of the application was served upon the Corporate Debtor and proof of service is placed before this Bench. On the other hand, the Corporate Debtor counsel says that his senior counsel has told him that copy has not been served, he is not sure whether or not copy has been served upon his party.

In view of the delaying tactics, the Corporate Debtor side is hereby directed to argue the case without fail on the next date of hearing, failing which, the Petition will be decided based on the



submissions of the Petitioners' side. List the matter for hearing on
02.02.2021.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

15.12.2020
Deepak Kumar